

**GOVERNMENT OF INDIA**  
**MINISTRY OF CULTURE**  
**RAJYA SABHA**  
**QUESTION NO 18.11.2010**  
**ANSWERED ON**  
**FUNDING OF AUTONOMOUS ORGANIZATION .**

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Shri Nand Kumar Sai

Will the Minister of COALCOALCOALCOALCULTURE be pleased to state :-

(a) whether the Government has amended the funding pattern to its autonomous organizations working in the field of culture;

(b) if so, the details in this regard;

(c) whether Government has asked the views of various autonomous organizations before finalizing such amendments;

(d) if so, the details in this regard; and

(e) the manner in which Government is going to check the effectiveness of such changes?

**ANSWER**

MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS

(SHRI V.NARAYANASAMY)

(a) to (d) Yes, Sir. In order to enable the Autonomous Organizations to plan their activities / programmes well in advance and to have a better expenditure management, the pattern of release of funds to various Autonomous Bodies of Ministry Of Culture has been amended and now the funds are being released in two installments of 75% and 25% each. The amended procedure for release of funds to these Autonomous Organizations would be strictly in conformity with the provisions for General Financial Rules, 2005. The issue of liberalization of release of funds to the Autonomous Organizations was revisited on the basis of the concerns expressed by these organizations, from time to time, regarding the then existing practice of releasing the funds in three installments of 40:30:30.

(e) Ministry of Culture has advised all Autonomous Organizations not to incur expenditure from the grants received on any item / project / scheme, which has not been approved by the Competent Authority. Further, in order to avoid overspending or parking of funds, the concerned Autonomous Organizations have been asked to ensure even flow of expenditure throughout the year so that funds could be utilized optimally and lumpy expenditure is avoided at the end of financial year.